Restructuring of Delhi and Mumbai Airports

*658. SHRI MOTIAL VORA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government have barred the foreign airlines from picking up equity in the joint ventures handling restructuring of the Delhi and Mumbai Airports involving an investment of around Rs. 20,000 crores;
- (b) the details of the domestic players expected to participate in the proposed restructuring;
- (c) whether it will be possible for the handful of domestic companies to put in the huge investment; and
 - (d) if not, the proposed remedial measures by Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) (a) Yes, Sir.

- (b) Nine Consortia comprising domestic and forign investors been short-listed for participation in the Request for Proposal (RFP) stage this includes several well known domestic companies.
- (c) The equity participation in the JVC upto 74% is open to both Indian and Foreign entities/companies. The project will also be financed to the extent of 26% equity by Airports Authority of India and other Public Sector Undertakings. In addition, it is expected that equity would be leveraged to attract debt in the project as per the industry norms.
 - (d) Does not arise.

Settlement of NPAs Under One Time Settlement Basis

*659. SHRI CHITTABRATA MAJUMDAR: SHRI DIPANKAR MUKHERJEE:

Will the Minister of FINANCE be pleased to state;

- (a) the number of cases where scheduled commercial banks (Nationalised Sector) have realized their Non-performing Assets (NPAs) under One Time Settlement (OTS) basis; and
- (b) the total amount of outstanding loans/interest recovered and the amount of interest waived thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) (a) and (b) The details of total number of proposals received, total number of cases

decided and recoveries affected by public sector banks under different One Time Settlement (OTS) Schemes of NPAs as announced by Reserve Bank of India between the year 2000 and 2003 are given in the Statement (See below). RBI's data reporting system does not generate information relating to waiver of principal or interest etc. as this is done only in exceptional cases. The details of amount written off by 27 public sector banks for the last three years including under OTS scheme in general is as under:—

	(Rs. in crore)		
Year	Amount		
2001	5002.30		
2002	6261.67		
2003	8791.60		

Statement
Details of compromise settlement schemes announced for public sector banks between 2000 and 2003

	(Rs. in crore)						
Si.	Nature & Scheme Total N	o. Total no.	cases	Recoveries	effected		
No.	No. coverage operative of of casesdecided						
	up to Proposals decided received						
			proposals received		No. of Cases	Amt.	
(1)	(2) (3)	(4)	(5)	(6)	(7)	(8)	
1.	One Time 30 June Settlement of 2001 NPAs up to Rs.5 crore (July 2000)	2184473 (8573.04)	891940 (4489)	40.83 (52.36)	507874	2878.9	
2.	One Time 30 June Settlement of 2002 NPAs for small and marginal farmers upto Rs. 25,000 (Dec. 2001)	322701 (250.04)	315463 (228.2)	97.75 (91.26)	296251	192.75	
3.	One Time 31 Mar. Settlement of 2003 NPAs for small loans upto Rs. 50,000 (March 2002)	104613 (122.5)	101892 (114.09)	97.39 (93.13)	77353	87.87	
4.	Compromise 31 July Settlement of 2004 chronic NPAs upto Rs. 10 crore (Jan. 2003)	267941 (2761.05) (2	244956# 347.36	91.43 (85.02)	211587 1	4<	

Note: Figuresn bracketsndicate amount in crore or Rpees # as on 3 f" September 2004.